

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 167 of 2021

IN THE MATTER OF:

AGC Networks Ltd.

...Appellant

Versus

Reliance Capital Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Tabrez Malawat, Advocate.

For Respondent: Mr. Abhishek Nanda, Advocate for Respondent No. 4.

O R D E R
(Virtual Mode)

08.03.2021 Heard Learned Counsel for the Appellant and being satisfied with the grounds, the delay of only one day in preferring the appeal is hereby condoned. Interlocutory Application No.383 of 2021 stands disposed of.

It is further submitted that he has filed I.A. No. 382 – 384 of 2021 seeking exemption from filing of certified copy of the impugned order. He is directed to file certified copy of the impugned order within two weeks.

Issue Notice. Mr. Abhishek Nanda, Advocate accepts notice on behalf of Respondent No. 4.

Learned Counsel for the Appellant is directed to serve Memo of Appeal to the Respondent No. 4 within three days. Learned Counsel for the Respondent No. 4 may file Reply Affidavit within two weeks thereafter.

Let issue notice to Respondent Nos. 1 to 3 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed within three days. Appellant to provide email address of the Respondent Nos. 1 to 3.

Cont.....

List the Appeal 'For Admission (After Notice)' on **9th April, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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